

CERTIFIED ACCOUNTS OF INDIAN SCHOOL OF MINES, DHANBAD

SHRI D. P. YADAVA : I beg to lay on the Table :—

- (1) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the period 1st July, 1967 to 31st March, 1968 along with the Audit Report thereon. [Placed in Library. See No. LT-724/71]
- (2) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the Accounts could not be laid on the Table simultaneously. [Placed in Library. See No. LT-725/71.]

MR. SPEAKER : I notice that you have laid a paper on behalf of Shri K. S. Ramaswamy. In such cases, an intimation has to be sent to me. This has become a practice with you for the last two weeks. From tomorrow I am not going to allow any Minister to lay a paper on behalf of another Minister unless he informs me in advance. Now it is taken for granted. I have been ignoring it for the last two weeks. I will not permit it in future,

12.18 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : Sir, I rise to announce that Government Business during the week commencing from Monday, the 26th July, 1971, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Consideration and passing of :

The Finance (No. 2) Bill, 1971.

The Agricultural Refinance Corporation (Amendment) Bill, 1971.

The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971.

- (3) Discussion on the Resolution regarding Mysore Electricity Board.

- (4) Discussion on the Resolutions regarding constitution of a Railway convention Committee.

- (5) Consideration and passing of :

The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.
The International Airports Authority Bill, 1971.

The Medical Termination of Pregnancy Bill, 1971, as passed by Rajya Sabha.

The Gujarat State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha.

SHRI PILOO MODY (GODHRA) : I am very unhappy to find from the statement that he has not put in the Architects Bill.

SHRI S. M. BANERJEE (Kanpur) : Yesterday we have demanded a discussion on the floods in UP and Bihar and you were kind enough to say that you will refer it to the B. C. Kindly see to it that a short discussion takes place.

Secondly, the Central Government have said that there will be no dearness allowance even if the index goes beyond a particular point. Because of this there is growing discontent among the Central Government employees in the country. I would request you to allow at least a half an hour discussion on that.

श्री ओंकार लाल बेरबा (कोटा) : मैं यह जानना चाहता हूँ कि शेड्यूल्ड कास्ट एण्ड शेड्यूल्ड ट्राइब्स की 14वीं, 15वीं रिपोर्ट पेश हो चुकी है जिसको कम से कम साल भर हो रहे हैं और इसके ऊपर डिस्कशन नहीं हो पाया है। इसके लिये क्या कर रहे हैं ? इसके ऊपर डिस्कशन होगा या नहीं होगा ?

श्री राज बहादुर : यह समय के ऊपर निर्भर करता है और बिजनेस ऐडवाइजरी कमेटी के ऊपर निर्भर करता है।

श्री ओंकार लाल बेरबा : बिजनेस ऐडवाइजरी कमेटी इसीलिए हो गई क्या ? मेरा निवेदन है कि समय निकाल कर इसके ऊपर डिस्कशन होना चाहिए। . . . (व्यवधान)

SHRI DASARATHA DEB (Tripura East) : Time has to be found for this.

श्री राज बहादुर : इसके लिए सदन के इस पक्ष के लोग भी शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स के हितों के लिये और उनके कल्याण के लिए उतने ही उत्साही हैं लेकिन इस बारे में परामर्श करके फिर मैं आप से निवेदन करूंगा ।

श्री ओंकार लाल बेरबा : हम समय निकाल कर इसके लिये बैठने को तैयार हैं, रात के दस बजे तक बैठने को तैयार हैं ।

श्री रामाबतार शास्त्री (पटना) : पिछले अधिवेशन में कहा गया था कि इस पर बहस होगी.....

अध्यक्ष महोदय : यह क्या कह रहे हैं, जिस की मर्जी होती है, खड़ा हो जाता है । तीन मामले रखे गये थे, फ्लड कन्ट्रोल बगैरह । उसके लिये एक तो सैटर्ड रखा गया था.....

श्री राजबहादुर : जी हां, इसके लिये फिर एक सैटर्ड और बैठना होगा ।

श्री रामाबतार शास्त्री : बिजनेस एडवाइजरी कमेटी स्वीकार कर चुकी है कि उस पर तीन घण्टे बहस होगी । अब आप को समय निकालना है ।

SHRI RAJ BAHADUR : Sir, I am in your hands and in the hand of the House.

SHRI G. VISWANATHAN (Wandiwaah) : Sir, in the decision taken by the Business Advisory Committee, you must give priority to the question of floods.

MR. SPEAKER : The question is every thing would have been adjusted had we not extended time everyday.

12.22 hours

STATEMENT BY MEMBER UNDER
DIRECTION 115

LAND FOR RADIO STATION BUILDING AT
CUTTACK

MR. SPEAKER : Sri Surendra Mohanty.

SHRI AMRIT NAHATA (Barmer) : Sir, I rise on a point of order. The Order Paper says you are allowing Mr. Mohanty to make a statement under Direction 115. May I draw your attention to Direction 115? It says :

"A member wishing to point out any mistake or inaccuracy in a statement made by a Minister or any other member shall, before referring to the matter in the House, write to the Speaker pointing out the particulars of the mistake or inaccuracy and seek his permission to raise the matter in the House. The member may place before the Speaker such evidence as he may have in support of his allegation. The Speaker may, if he thinks fit, bring the matter to the notice of the Minister or the member concerned for the purpose of ascertaining the factual position in regard to the allegation made. The Speaker may then, if he thinks it necessary, permit the member...."

Sir, I want to know whether you have sought the information from the hon. Member and whether you are satisfied that this petty matter should take such valuable time of this House?

MR. SPEAKER : It was all gone through before it comes here.

SHRI SURENDRA MOHANTY (Kendrapara) : Sir, I take exception to the fact that the hon. Member has referred this matter as 'petty matter'. I beg of you that he must withdraw it. He cannot say it is a petty matter. The words 'petty matter' should be withdrawn.

SHRI P. K. DEO (Kalahandi) : Sir, I rise on a point of order. I would like to submit in this regard that it is not a question of petty matter. It is a question of mutual recrimination between Orissa Legislative Assembly and Parliament which strikes at the root of Centre-State relationship. Orissa is the only State where Congress (R) is sitting in the Opposition. Taking into account all these things it is a question of life and death of the federal character of the constitution. He will have to withdraw the words 'petty matter'. Petty men are concerned about petty matters.

MR. SPEAKER : This is no point of order.